

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2016
ANSWERED ON:08.03.2013
MONITORING OF PROPERTY TRANSACTIONS
Bali Ram Dr.

Will the Minister of FINANCE be pleased to state:

- (a) The process/ mechanism followed in monitoring of property transactions under the existing system;
- (b) Whether the Government proposes closer monitoring of property transactions across the country through Financial Intelligence Unit (FIU)
- (c) If so, the details thereof; and
- (d) The role of FIU in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (Shri S. S. PALANIMANICKAM)

(a) Income Tax department, under Central Information Branch, collects manually information from Registrars/ Local Municipal Bodies regarding sale and purchase of immovable property valued at Rs. 5 lakh or more but less than Rs. 30 lakh. Information relating to transfer of capital assets where value declared for the purpose of stamp duty is more than sale value is also collected from the same sources. Besides, electronic online information about sale and purchase of immovable property above Rs. 30 lakh is collected from the same sources through Annual Information Return. After receipt, the information is populated Permanent Account No. (PAN) - wise for use in the Department including identification of cases for scrutiny and / or investigation depending upon facts of each case. Cases where PAN population is not feasible are disseminated to the jurisdictional Assessing Officers for necessary action.

(b) No, Sir. FIU-IND was established by the Government of India vide OM dated 18th November, 2004 for coordinating and strengthening collection and sharing of financial intelligence through an effective national, regional and global network to combat money-laundering and related offences. FIU-IND does not investigate cases. As prescribed under the Prevention of Money Laundering Act, 2002 and rules framed there-under, FIU-IND receives reports on cash transactions, suspicious transactions, counterfeit currency transactions and funds received by non-profit organizations. FIU-IND maintains a national database of financial transactions reported to it and shares this information with enforcement and intelligence agencies on request. FIU-IND also monitors and identifies strategic and key money laundering trends, typologies and developments based on the analysis of its database.

(c) Does not arise in view of reply to (b) above.

(d) Does not arise in view of reply to (b) above.